



KAMAT HOTELS (INDIA) LIMITED

Regd. Office: 70-C, Nehru Road, Near Santacruz Airport, Vile Parle (East), Mumbai 400 099.
CIN: L55101MH1986PLC039307, Tel. No. 022 26164000 Website: www.khil.com, Email: cs@khil.com

EXTRACT OF UNAUDITED STATEMENT OF STANDALONE AND CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER AND NINE MONTHS ENDED 31ST DECEMBER, 2021.

Sr. No.	Particulars	Standalone						Consolidated					
		Quarter ended 31.12.2021 (Unaudited)	Quarter ended 30.09.2021 (Unaudited)	Quarter ended 31.12.2020 (Unaudited)	Nine months ended 31.12.2021 (Unaudited)	Nine months ended 31.12.2020 (Unaudited)	Year ended 31.03.2021 (Audited)	Quarter ended 31.12.2021 (Unaudited)	Quarter ended 30.09.2021 (Unaudited)	Quarter ended 31.12.2020 (Unaudited)	Nine months ended 31.12.2021 (Unaudited)	Nine months ended 31.12.2020 (Unaudited)	Year ended 31.03.2021 (Audited)
1	Total income from Operations	3,821.20	2,428.95	1,441.32	7,380.78	2,881.87	5,162.26	5,137.59	3,311.69	1,893.09	9,828.83	3,683.74	6,599.35
2	Net Profit / (Loss) for the period before tax (before exceptional items)	(173.69)	(917.13)	(1,043.97)	(2,529.63)	(3,450.14)	(4,087.93)	87.16	(913.36)	(1,229.98)	(2,621.03)	(4,272.85)	(4,964.04)
3	Net Profit / (Loss) for the period before tax (after exceptional items)	(173.69)	(917.13)	(1,043.97)	(2,529.63)	(3,076.97)	(3,714.76)	87.16	(913.36)	(1,229.98)	(2,621.03)	(3,899.68)	(4,590.87)
4	Net Profit / (Loss) for the period after tax (after exceptional items)	(135.39)	(687.31)	(757.46)	(1,903.59)	(2,269.16)	(2,757.20)	125.35	(682.86)	(940.74)	(1,990.93)	(3,080.15)	(3,629.39)
5	Total Comprehensive Income for the period (Comprising profit / (loss) for the period (after tax) and Other Comprehensive Income (after tax)	(135.39)	(687.31)	(757.46)	(1,895.05)	(2,261.63)	(2,723.05)	125.35	(682.86)	(938.78)	(1,977.05)	(3,074.27)	(3,575.54)
6	Paid-up Equity Share Capital (Face value of Equity Share Rs.10/- each) (including forfeited shares)	2,417.26	2,417.26	2,417.26	2,417.26	2,417.26	2,417.26	2,417.26	2,417.26	2,417.26	2,417.26	2,417.26	2,417.26
7	Other equity (Reserves excluding revaluation reserves)	-	-	-	-	-	(4,293.24)	-	-	-	-	-	(18,291.89)
8	Earnings per share (EPS) (Face value of Rs.10/- each)	(0.57)	(2.91)	(3.21)	(8.07)	(9.62)	(11.69)	0.53	(2.90)	(3.99)	(8.44)	(13.06)	(15.39)
9	Diluted	(0.57)	(2.91)	(3.21)	(8.07)	(9.62)	(11.69)	0.53	(2.90)	(3.99)	(8.44)	(13.06)	(15.39)

Notes:

- The above standalone and consolidated results have been prepared in accordance with guidelines issued by Securities and Exchange Board of India (SEBI) and the Indian Accounting Standards (Ind AS) prescribed under section 133 of the Companies Act, 2013.
- The above is an extract of the detailed format of Unaudited Financial Results for the quarter and nine months ended 31st December, 2021, filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the above Financial Results are available on the Stock Exchange websites- www.bseindia.com / www.nseindia.com and also on the Company's website www.khil.com.
- Breakup of exceptional item included in above results is tabulated below:

Particulars	Standalone						Consolidated					
	Quarter ended 31.12.2021 (Unaudited)	Quarter ended 30.09.2021 (Unaudited)	Quarter ended 31.12.2020 (Unaudited)	Nine months ended 31.12.2021 (Unaudited)	Nine months ended 31.12.2020 (Unaudited)	Year ended 31.03.2021 (Audited)	Quarter ended 31.12.2021 (Unaudited)	Quarter ended 30.09.2021 (Unaudited)	Quarter ended 31.12.2020 (Unaudited)	Nine months ended 31.12.2021 (Unaudited)	Nine months ended 31.12.2020 (Unaudited)	Year ended 31.03.2021 (Audited)
Income	-	-	-	-	-	-	-	-	-	-	-	-
Reduction in liability towards long term and short term borrowings	-	-	-	-	373.17	373.17	-	-	-	-	373.17	373.17
Insurance Claim Received	-	-	-	-	-	-	-	-	-	-	-	-
Total	-	-	-	-	373.17	373.17	-	-	-	-	373.17	373.17

For and on Behalf of the Board of Directors
Kamat Hotels (India) Limited

Sd/-
Dr. Vithal V. Kamat
Executive Chairman and Managing Director
(DIN : 00195341)

Place : Mumbai
Date : 7th February, 2022

INDUSTRIAL & PRUDENTIAL INVESTMENT CO. LTD.

CIN: L65990WB1913PLC218486,

Registered Office: Paharpur House,

8/1/B Diamond Harbour Road, Kolkata 700027

Tel. No. 033-40133000;

Email: contact@industrialprudential.com, Website: www.industrialprudential.com

RESULT OF E-VOTING AT THE EXTRA ORDINARY GENERAL MEETING (EGM)

Notice is hereby given that pursuant to the provisions of section 108 and 109 of the Companies Act, 2013 and Rule 20, 21(2) of the Companies (Management and Administration) Rules 2014, Listing Regulations MCA/SEBI circulars and other applicable provisions if any, the Company had conducted e-voting for the EGM held on Friday, 4th February 2022, at 3PM, through Video Conferencing through WebEx and Insta Meet platform for passing the following resolution.

Based on the Scrutinizer's Report dated 5th February, 2022, the result of e-voting/poll is as under:

Sr. No.	Particulars of Resolution	Total no. of votes Cast	No. of shares and % of total votes cast in favour	No. of shares and % of total votes cast in against
		No. of Shares	No. of Shares	% of votes
1	Appointment of M/s S Jaykrishnan as Statutory Auditor to fill casual vacancy caused due to resignation of M/s. Lodha & Co.	11,41,874	11,41,874	100

The above resolution has been passed with requisite majority.

For Industrial and Prudential Investment Co. Ltd.

Sd/-
Ayan Datta
Company Secretary
Date: 07/02/2022
Place: Kolkata

PARSHARTI INVESTMENT LIMITED

Corporate Identification Number: L93000MH1992PLC069958;

Registered Office: 3, National House, 1st Floor, 27, Raghunath Dadaji Street, Fort, Mumbai - 400001, Maharashtra, India;

Contact Number: +91222622675/22679029; Fax Number: +912249742005;

Website: www.parshartiinvestment.com;

Email Address: parsharti_investment@rediffmail.com / cs.parsharti@rediffmail.com;

Recommendations of the Committee of Independent Directors (CIC) on the Offer of Parsharti Investment Limited (PARSHARTI) or Target Company made by Patel Ganeshyambhai N (Acquirer 1) and Patel Parashbhai Nanjibhai (Acquirer 2) to the Public Shareholders of the Target Company in accordance with the provisions of Regulation 26 (7) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 including subsequent amendments thereto (SEBI (SAST) Regulations).

1. Date	Monday, February 07, 2022																	
2. Name of the Target Company	Parsharti Investment Limited																	
3. Details of the Offer pertaining to the Target Company	This Offer is being made by Patel Ganeshyambhai N (Acquirer 1) and Patel Parashbhai Nanjibhai (Acquirer 2) pursuant to the provisions of Regulations 3 (1) and 4 of the SEBI (SAST) Regulations, for acquisition of up to 8,72,898 (Eight Lakhs Seventy-Two Thousand Eight Hundred and Ninety-Eight) fully paid-up equity shares of ₹10.00/- (Rupees Ten Only) (Equity Shares) each representing 26.00% (Twenty-Six Percent) of the Voting Share Capital of the Target Company, at a price of ₹7.00/- (Rupees Seven Only) per Equity Share, payable in cash (Offer Price)																	
4. Names of the Acquirers and PAC with the Acquirers	Patel Ganeshyambhai N (Acquirer 1) and Patel Parashbhai Nanjibhai (Acquirer 2) There is no person acting in concert with the Acquirers for this Offer																	
5. Name of the Manager to the Offer	CapitalSquare Advisors Private Limited 208, 2 nd Floor, AARPEE Center, MIDC Road No 11, CTS 70, Andheri (East), Mumbai – 400093, Maharashtra, India; Telephone Number: +91-22-66849999/ +91-88742-83532; Email Address: tanmoy.banerjee@capitalsquare.in/ pankita.patel@capitalsquare.in; Website: www.capitalsquare.in; Contact Person: Mr. Tanmoy Banerjee/Ms. Pankita Patel; SEBI Registration Number: INM00012219;																	
6. Members of the Committee of Independent Directors	Dhiren Kantil Shah		Chairman															
	Sivaramakrishnan Padmanabhan		Member															
	Priyanka Gupta		Member															
7. IDC Member's relationship with the Target Company (Directors, Equity Shares owned, any other contract/ relationship)	a) IDC Members are Independent Directors on the Board of the Target Company; b) The details of IDC Members holding Equity Shares of the Target Company is as follows: <table><tr><th>Name of the Directors</th><th>No. of Equity Shares held</th><th>Percentage of Equity Shareholding</th></tr><tr><td>Dhiren Kantil Shah</td><td>100</td><td>0.003%</td></tr><tr><td>Sivaramakrishnan Padmanabhan</td><td>100</td><td>0.003%</td></tr><tr><td>Priyanka Gupta</td><td>-</td><td>-</td></tr><tr><td>Total</td><td>200</td><td>0.006%</td></tr></table>			Name of the Directors	No. of Equity Shares held	Percentage of Equity Shareholding	Dhiren Kantil Shah	100	0.003%	Sivaramakrishnan Padmanabhan	100	0.003%	Priyanka Gupta	-	-	Total	200	0.006%
Name of the Directors	No. of Equity Shares held	Percentage of Equity Shareholding																
Dhiren Kantil Shah	100	0.003%																
Sivaramakrishnan Padmanabhan	100	0.003%																
Priyanka Gupta	-	-																
Total	200	0.006%																
8. Trading in the Equity Shares/ other securities of the Target Company by IDC Members	a) None of the members of IDC have traded in any Equity Shares/ other securities of the Target Company during the period of twelve months prior to the Public Announcement dated Friday, December 17, 2021; b) None of the members of IDC have traded in any Equity Shares/ other securities of the Target Company during the period from the Public Announcement dated Friday, December 17, 2021 till the date of this recommendation;																	
9. IDC Member's relationship with the Acquirer (Directors, Equity Shares owned, any other contract/ relationship)	The members of IDC neither have any contracts nor relationship with the Acquirers in any manner.																	
10. Trading in the Equity Shares/ other securities of the Acquirer by IDC Members	Not Applicable.																	
11. Recommendation on the Offer, as to whether the Offer, is or is not, fair, and reasonable	The members of the IDC have perused the (a) Public Announcement dated Friday, December 17, 2021 (PA), (b) Detailed Public Statement dated Monday, December 20, 2021 which was published on Tuesday, December 21, 2021 in the newspapers, namely being, Financial Express (English) (A Editions), Jansatta (Hindi) (All Editions), and Mumbai Lakshadweep (Marathi) (Mumbai Edition), (c) Draft Letter of Offer dated Friday, December 24, 2021 (DLOF) and (d) Letter of Offer dated Friday, January 28, 2022, along with the Form of Acceptance-cum-Acknowledgement (LoF), (the PA, DPS, DLOF, and LoF are hereinafter collectively referred to as " Offer Documents ") issued by the Manager on behalf of the Acquirers, the members of IDC believe that Offer is fair and reasonable, in accordance with the provisions of SEBI (SAST) Regulations.																	
12. Summary of Reasons of Recommendation	Based on the review of the Offer Documents, the members of IDC have considered the following for making recommendations: a) Offer Price is justified in terms of the parameters prescribed under Regulations 8 (1) and 8 (2) of the SEBI (SAST) Regulations; b) Keeping in view of the above fact, the members of IDC are of the opinion that the Offer Price of ₹7.00/- (Rupees Seven Only) payable in cash per Equity Share to the Public Shareholders of the Target Company for this Offer is fair and reasonable. However, the Public Shareholders should independently evaluate the Offer and take informed decision on the matter.																	
13. Details of Independent Advisors, if any	None.																	
14. Disclosure of Voting Pattern of the meeting in which the offer open proposal was discussed	All the IDC members unanimously voted in favor of recommending this Offer proposal.																	
15. Any other matter to be highlighted	Nil.																	

To the best of our knowledge and belief, after making proper enquiry, the information contained in or accompanying this statement is, in all material respect, true, correct, and not misleading, whether by omission of any information or otherwise, and includes all the information required to be disclosed by the Target Company under SEBI (SAST) Regulations.

For and on behalf of
Committee of Independent Directors
Parsharti Investment Limited
Sd/-
Mr. Dhiren K. Shah
(Chairman of IDC)

Place: Mumbai
Date: Monday, February 07, 2022

Repco Home Finance Limited

CIN: L65922TN2000PLC044655

Registered Office: Repco Tower, No. 33, North Usman Road, T. Nagar, Chennai-600017

Corporate Office: Third Floor, Alexander Square, Old No.34 & 35, New No.2, Sardar Patel Road, Guindy, Chennai-600032

Ph: (044) - 4210 6650 Fax: (044) - 4210 6651

E-mail: cs@repcohome.com | Website: www.repcohome.com

NOTICE

Notice is hereby given pursuant to Regulation 29 read with Regulation 47 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations 2015, that a meeting of the Board of Directors of the Company is scheduled to be held on Monday, February 14, 2022, inter-alia, to consider and approve the unaudited financial results of the Company for the quarter and nine months ended December 31, 2021.

A copy of the Notice and the financial results on approval shall be available on the Company's website at www.repcohome.com and also on the website of the Stock Exchanges at www.nseindia.com and www.bseindia.com.

For Repco Home Finance Limited
Sd/- Ankush Tiwari
Company Secretary & Compliance Officer

Place: Chennai
Date : 07.02.2022



RAJAHMUNDY ASSET, RAJAHMUNDY (A.P.)

EXPRESSION OF INTEREST (EOI)

Invitation for Expression of Interest (EOI) for the Hiring of HF & CT services along with frac fluid, Proppant, acid formulation, well clean out fluids and Millable Bridge plugs for multi stage Hydro Fracturing in wells of Nagayalanka JV block. The Joint venture (JV) comprising Oil and Natural Gas Corporation Ltd and Vedanta Ltd, is developing Nagayalanka oil field. ONGC Ltd., Well Services, Rajahmundry Asset, India invites "parties to prequalify" for the Hiring of HF & CT services along with frac fluid, Proppant, acid formulation well clean out fluids and Millable bridge plugs for multi stage Hydro Fracturing in wells of JV block KG - ONN - 2003/1 in Nagayalanka located about 80 kms from Vijayawada. Vendors having the required capability and possessing relevant experience and eligibility criteria may respond to this EOI and should submit supporting documents in respect of eligibility criteria within 28 working days from publication of EOI to GM(P) - WSS, Room No SB-3, Godavari Bhavan, ONGC Base complex, Rajahmundry - 533106. For details of vendors qualification criteria and brief scope, please visit: www.tenders.ongc.co.in

E-mail: dp_rao@ongc.co.in

Alternate E-mail: shaik_moulali@ongc.co.in

HAR EK KAAM DESH KE NAAM



CIN : L65910MH1993PLC302405

Regd Office: 3rd Floor, A-514, TTC Industrial Area, MIDC, Mahape, Navi Mumbai - 400701
E-Contactus: qgofinance.com/Website: www.qgofinance.com/Tel No.: +91-22-49762795

[Regulation 47(1) (b) of the SEBI (LODR) Regulations, 2015]

EXTRACT OF UN-AUDITED STANDALONE FINANCIAL RESULTS FOR THE QUARTER ENDED 31ST DECEMBER, 2021				
BSE Code - 538646		Amount in Lakhs		
Sr. No.	Particulars	Quarter ended (01/10/2021 to 31/12/2021) (Un-audited)	Year to date Figures (01/04/2021 to 31/12/2021) (Un-audited)	Previous Year ending (01/10/2020 to 31/12/2020) (Un-audited)
1	Total Income from Operations	246.71	583.06	520.21
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	40.52	101.54	92.80
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	40.52	101.54	92.80
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	25.21	64.72	64.20
5	Total Comprehensive Income for the period (Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax))	25.21	64.72	64.20
6	Equity Share Capital	6952000	6952000	6952000
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	-	-	-
8	Earnings Per Share (of Rs. 10/- each) (for continuing and discontinued operations) -	-	-	-
	Basic:	0.36	0.93	0.92
	Diluted:	0.36	0.93	0.92

Notes:

- The Financial statement has been prepared in accordance with the Companies Indian Accounting Standards (Ind AS) prescribed under Section 133 of the Companies Act, 2013 read with Rule 3 of the Companies (Indian Accounting Standards) Rules, 2015 and Companies (IAS) Amendment Rules, 2016 and other recognised accounting practices and policies to the extent applicable.
- The above financial results have been reviewed by the Audit Committee and approved by the Board of Directors at their meeting held on 07.02.2022
- The Company operated in Financing and Investing sector which is a single Business Segment in accordance with Ind AS-108 "Operating Segment" notified pursuant to Companies (Accounting Standards) Rules, 2015
- During the Quarter under review, the company has allotted 1415 Non Convertible Debentures at the issue price of Rs. 1,00,000/- per Debenture. The Actual Amount of Utilisation in Quarter under review is Rs. 14,15,00,000/-
- The Total Loan Booked till 31.12.2021 is of Rs. 63,21,11,823/- . The Total Outstanding Non Convertible Debenture as on 31.12.2021 is of Rs. 52,90,00,000/-
- Figures for the Previous period have been regrouped/re-classified to conform to the figures of the current period.

For Qgo Finance Limited
Sd/-
Rachana Singi
Managing Director
DIN: 00166508

Date: 07/02/2022
Place: Navi Mumbai

ACN FINANCIAL SERVICES LIMITED

CIN: U74899DL1994PLC063931

Registered Office: S-4, 2nd Floor, Shantiniketan Building, 3834/11, Pataudi House Road, Darya Ganj New Delhi DL 110002

E-mail: delhi.acn@gmail.com, Tel: 011-23245500

PUBLIC NOTICE

NOTICE is hereby given that the following share certificates have been reported as misplaced/ lost and the registered holder thereof/ claimant thereof have applied to the Company for issue of duplicate share certificates.

Name of Shareholder	Folio No.	Certificate No.	No. of Shares	Distinctive No.
Roshan Lal Bansal	428	50411	71500	3376783

The public is hereby alert against purchasing or dealing with these shares in anyway. Any person(s) who has/ have any claim in respect of the said share certificate should lodge such claim(s) with the Company within 15 days from the date of this notice, after which no claim will be entertained.

For ACN FINANCIAL SERVICES LIMITED
Sd/-
Praveen Kumar
Director
DIN: 06630719

Place: New Delhi
Date: 7th February, 2022

GLITTEK GRANITES LIMITED

CIN No.: L14102KA1990PLC023497

Regd. Office: 42, KIADB Industrial Area, Hoskote - 562 114.

Extract of Unaudited Financial results for the Quarter and Nine Months ended 31st December, 2021

Sl. No.	Particulars	Quarter ended 31.12.2021 (Unaudited)	Nine Months ended 31.12.2021 (Unaudited)	Quarter ended 31.12.2020 (Unaudited)	Year to date figures for the previous year ended 31.03.2021 (Audited)
		(Unaudited)	(Unaudited)	(Unaudited)	(Audited)
1	Total income from operations (net)	320.03	695.68	485.56	1,458.71
2	Net Profit/(Loss) from ordinary activities after tax	37.07	-200.50	-51.08	-309.64
3	Net Profit/(Loss) for the period after tax (after Extraordinary items)	37.07	-200.50	-51.08	-309.64
4	Equity Share Capital	1,329.08	1,329.08	1,329.08	1,329.08
5	Reserves (excluding Revaluation Reserve as shown in the Balance Sheet of previous year)	0.00	0.00	0.00	0.00
6	Earnings Per Share (before extraordinary items) (of ₹ 5/- each)	0.14	-0.77	-0.20	-1.19
	Diluted:	0.14	-0.77	-0.20	-1.19
7	Earnings Per Share (after extraordinary items) (of ₹ 5/- each)	0.14	-0.77	-0.20	-1.19
	Diluted:	0.14	-0.77	-0.20	-1.19

Note: The above is an extract of the detailed format of Quarterly/Annual Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly/Annual Financial Results are available on the Stock Exchange websites www.bseindia.com and the Company's website www.glittek.com

By Order of the Board
For Glittek Granites Ltd.
Ashoke Agarwal
Joint Managing Director